

**IN THE HIGH COURT OF JUDICATURE AT PATNA**  
**Civil Writ Jurisdiction Case No.3274 of 2022**

---

---

Shilpi Keshri

... .. Petitioner/s

Versus

The State of Bihar & Ors.

... .. Respondent/s

---

---

**Appearance :**

For the Petitioner/s : Ms. Shilpi Keshri, Advocate (In Person)

For the Respondent/s : Mr. Prabhat Kr. Verma (AAG 3)

Mr. Sanjay Kumar Ghosarwey, AC to AAG-3

---

---

**CORAM: HONOURABLE THE CHIEF JUSTICE**

**and**

**HONOURABLE MR. JUSTICE S. KUMAR**

ORAL ORDER

**(Per: HONOURABLE THE CHIEF JUSTICE)**

6     21-04-2022

In the communication dated 20.04.2022, the Director General of Police, Bihar has prayed for six weeks' time to comply with our order dated 04.04.2022.

We see no reason as to why the information cannot be collected and collated no sooner than one week from today for everything is computerized, including all judicial records. All that is required is for the stake-holders, including the district judiciary to immediately convene a meeting on the administrative side and collect information.

Let such an exercise be carried out within one week.

We direct the District Judge, Patna, to supply all information in terms of our orders dated 04.04.2022 and 06.04.2022 at the earliest. In fact, we expect him to ensure that



all information is supplied to the stake-holders within one week.

The Registrar General of this Court is directed to forthwith communicate the order to the District Judge, Patna telephonically as also electronically transmit a copy of the order during the course of the day.

Shri P.K. Verma, learned AAG-3, states that the Director General of Police, Bihar shall be informed of the passing of the order during the course of the day.

List on 28.04.2022.

**(Sanjay Karol, CJ)**

**( S. Kumar, J)**

K.C.Jha/-DKS

U			
---	--	--	--

